

Central Administrative Tribunal Principal Bench

RA No. 224/2015
in
OANo.1850/2012

New Delhi, this the 29th day of October, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Union of India ...Petitioner

Through –
The Director, National Gallery of Modern Art
Jaipur House
New Delhi – 110003.

(By Advocate :Mr. Vidya Sagar for Mr. H.K. Gangwani)

Versus

1. Rehana Shah, Keeper (Education)
National Gallery of Modern Art, "Manikyavelu Mansion"
49, Palace Road, Bengaluru – 560052.

....Respondent

(By Advocate :Mr. L.R. Khatana)

ORDER (ORAL)

Mr. K.N. Shrivastava:

This RA has been filed seeking review of order dated 07.07.2015 passed by the Tribunal in OA No. 1850/2012, in which the following directions had been issued :-

“8. In view of aforementioned, the OA is disposed of with direction to the respondents to restore the promotion of the applicant as Keeper (Education) with effect from 09.11.2004 with all consequential benefits and to pay the arrear of difference of salary admissible to her for the aforesaid post,

within eight weeks from the date of receipt of a copy of this order."

2. The main ground pleaded for seeking review is that the post of Keeper (now re-designated as Curator) was not available for being filled up on regular basis till 22.08.2005 and, hence the Tribunal's order under review was incapable of getting implemented.
3. The eligibility of Late Dr. (Mrs.) Rehana Shah (original applicant) for promotion to the post of Keeper had already been dealt with by the Tribunal in the order and a specific direction had been given to the original respondents to restore her promotion as Keeper (Education) w.e.f. from 09.11.2004. Before granting the relief to the original applicant, the Tribunal had satisfied itself with regard to her eligibility to get the relief that was finally allowed. We, therefore, are of the view that the ground, on which review has been sought, is absolutely baseless and deserves to be out-rightly discarded.
4. In view of the above, this RA is dismissed as we do not find any merit in it.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

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